

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 5029 /A

From :- Shri Romen Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
South Salmara, Mankachar

Dated Guwahati, the 25th July, 2022

Sub:- **Prayer for withdrawal of HTC.**

Ref:- Your letter No. DJ.SSM-VII.1/Misc/2021-2022/881/E dated
13.07.3022

Sir,


With reference to the above, I am directed to inform you that, Shri Bidyabrata Acharyya, the then Addl. Chief Judicial Magistrate, South Salmara, Mankachar, now, Secretary, District Legal Services Authority, Hailakandi has been allowed to withdraw his prayer for HTC for the current block period 2022-2023, which was already granted to him to visit his home town Silchar.

Shri Acharyya may be informed accordingly.

Thanking you.

Yours faithfully,


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 5030 - 5034 /A, dated 20/7/22 

Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The District & Sessions Judge, Hailakandi for information.
3. Shri Bidyabrata Acharyya, Secretary, District Legal Services Authority, Hailakandi for information.
4. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
5. The Project Manager, Gauhati High Court, Guwahati for information, with request to take necessary steps to upload this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)